

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No.644/2015

This the 23rd day of May, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman
Hon'ble Mr. K.N.Shrivastava, Member (A)**

Niti Singh,
Serving as Director (IR)
Aged about 40 years,
W/o Gajendra Singh,
r/o C-7, Andrews Ganj Extn.,
New Delhi-110049.

....Applicant

(By Advocate : Shri M.K. Bhardwaj)

VERSUS

Union of India & Ors. through

1. The Secretary,
Department of Telecommunication,
Ministry of Communication & IT,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi-110001.
2. The CMD, BSNL
Bharat Sanchar Bhawan,
Harish Chandra Mathur Lane,
Janpath, New Delhi-110001.

.....Respondents

(By Advocate : Shri Subhash Gosai)

ORDER (ORAL)

Justice Dinesh Gupta, Chairman :

Shri M.K. Bhardwaj, learned counsel for the applicant, submits that the respondents have granted the relief to the applicant and in this way, the present OA has become infructuous.

2. In view of the above submission of learned counsel for the applicant, this OA is dismissed as having become infructuous.

**(K.N.Shrivastava)
Member (A)**

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**(Justice Dinesh Gupta)
Chairman**

